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PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 21st March, 2023.

No.LB.43/LA/2023/2. - The Meghalaya Regulation of Gaming (Repeal) Bill, 2023 introduced in the Meghalaya Legislative Assembly on the 21st March, 2023, together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE MEGHALAYA REGULATION OF GAMING (REPEAL) BILL, 2023**A****BILL**

to repeal the Meghalaya Regulation of Gaming Act, 2021 (Meghalaya Act No. 9 of 2021).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy Fourth Year of the Republic of India as follows:-

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| Short title and Commencement. | 1. (1) This Act may be called the Meghalaya Regulation of Gaming (Repeal) Act, 2023.
(2) It shall come into force with effect from the date of notification in the official gazette. |
| Repeal | 2. The Meghalaya Regulation of Gaming Act, 2021 (Meghalaya Act No. 9 of 2021) and the Meghalaya Regulation of Gaming (Repeal) Ordinance, 2022 are hereby repealed. |
| Savings | 3. The Repeal of the Meghalaya Regulation of Gaming Act, 2021 and the Meghalaya Regulation of Gaming (Repeal) Ordinance, 2022 by section 2 shall not -
(a) revive anything not in force or existing at the time of such repeal; or
(b) affect the previous operation of the Repealed Act, Rules framed thereunder, Orders or anything duly done or suffered there under; or
(c) affect any rights, privilege, obligation, or liability acquired, accrued or incurred under the Repealed Act or Orders under such Repeal Act; or
(d) affect any license fee or any sum of money or fee by whatever name called, realized by Government or persons duly appointed by Government, in respect of anything done under the provision of the Repealed Act; or
(e) affect any investigation, inquiry, adjudication or any other legal proceedings initiated, completed and Orders passed under the Repealed Act instituted before such repeal. |

STATEMENT OF OBJECTS AND REASONS

The Legislature of the State of Meghalaya has enacted the Meghalaya Regulation of Gaming Act, 2021 which was notified and published on 26th March, 2021 in the Official Gazette. However, after due deliberations Government of Meghalaya has taken step to repeal this Act. Since the house was not in Session, the Meghalaya Regulation of Gaming (Repeal) Ordinance, 2022 was promulgated by the Governor of Meghalaya on the 31st December, 2022 and published in the Gazette on 3rd January, 2023 to repeal the Gaming Act.

Now that the House in Session, the Ordinance promulgated by the Governor has to laid before the Legislative Assembly of the State in the form of a Bill as required under Article 213 (2) (a) of the Constitution of India. Therefore, it is proposed to replace the above said Ordinance by a Bill namely, "The Meghalaya Regulation of Gaming (Repeal) Bill, 2023".

Hence this Bill.

A. T. MONDAL,
Minister-in-charge
Taxation Department.

ANDREW SIMONS,
Commissioner & Secretary
Meghalaya Legislative Assembly.